

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Seventh Lok Sabha

Seventy Sixth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1984

Adopted on 27-4-84

Minutes of 69th to 76th
sittings also laid on
27-4-84

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
(Seventh Lok Sabha)

SEVENTY-SIXTH REPORT

(Presented on 25-4-1984)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventy-sixth Report.

2. The Committee met on 24 April, 1984 for—

- I. Classification and allocation of time to the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1984 (*Amendment of sections 2 and 3*) by Shri Ram Nagina Misra under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 3, 4 and 5 set down in the List of Business for Friday, 27 April, 1984.

Classification and allocation of time to Bill

3. The Committee considered classification and allocation of time for discussion of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1984 (*Amendment of section 2 and 3*) by Shri Ram Nagina Misra.

4. After considering all aspects of the Bill, the Committee recommend that the Bill be placed in category 'A' and 2 hours be allocated for its discussion.

Allocation of time to Resolutions

5. The Committee recommend allocation of time to resolutions as follows:—

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| (1) Resolution by Dr. Subramaniam Swamy regarding restoration of normalcy in Punjab. | 2 hours |
| (2) Resolution by Shri Rajnath Sonkar Shastri regarding fulfilment of SC/ST quota of posts in services. | 2 hours |
| (3) Resolution by Shri Nirmal Sinha regarding abolition of Legislative Councils in States. | 2 hours |

Recommendations

6. The Committee recommend that—

- (i) the classification and allocation of time to Bill, as shown in para 4 above, be agreed to by the House; and
- (ii) the allocation of time to resolutions, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI;

24 April, 1984
4 Vaisakha, 1906 (Saka)

G. LAKSHMANAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.